



High Court of Tripura

Agartala

Order No. 16

Dated, Agartala, the 25th April, 2013

Hon'ble the Chief Justice has been pleased to direct the Registry to maintain the following procedures strictly at the time of requisition/transmission of Lower Court Records in connection with Civil and Criminal matters pending in the High Court.

1. When any Civil Appeal/Revision or Criminal Appeal/Revision is filed in the High Court against any final Judgment of the Subordinate Court and the same is admitted for hearing, the concerned Section shall forthwith call for the original case record from the Subordinate Court along with the Case Diary of the concerned Criminal case, unless there is specific order not to call for the connected case record.
2. When any Civil Appeal/Revision or Criminal Revision is filed in the High Court against any order of the Civil or Criminal case pending in the Subordinate Court and is admitted for hearing, the concerned Section shall not call for connected Civil or Criminal case unless there is specific order from the Hon'ble Court to call for the same.
3. When any appeal is filed in the High Court against any order passed in the Misc. Case by a Subordinate Court and is admitted for hearing, the concerned section shall call for the original Misc. Case record only and not the main case record unless there is specific order from the Hon'ble Court to call for the main case record also.
4. In absence of any order from the Court, no record should be called for either at the instance of any party or *suo motu* by the Registry.

This will come into force with immediate effect.

By Order,

Sdt

(M. Chakrabarti)
Registrar

Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2013 / 5348-5360

April 25, 2013

Copy to:

01. The i/c. Joint Registrar, High Court of Tripura, Agartala;
02. The Deputy Registrar(s), High Court of Tripura, Agartala;
03. The Assistant Registrar(s), High Court of Tripura, Agartala;
04. The Librarian-cum-RO., High Court of Tripura, Agartala;
05. The Private Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
06. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
07. The Private Secretary to the Registrar, High Court of Tripura, Agartala;
08. The Superintendent(s), High Court of Tripura, Agartala;
09. The Sr. Grade Translator-cum-i/c. Paper Book Section, High Court of Tripura, Agartala;
10. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
11. The Bench Sections, High Court of Tripura, Agartala;
12. Notice Board of the Court-house; and
13. Order File.

M
25.04.13
(M. Chakrabarti)
Registrar